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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO.24(RE-2007)/2004-2009
NEW DELHI, DATED THE 23 JULY, 2007

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In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol.I :

1. Paragraph 2.20.1, relating to 'Corporate Guarantee' shall be amended to read as under:

“2.20.1 A Status holder or a PSU may also submit Corporate Guarantee in lieu of Bank Guarantee/LUT in terms of the provisions of relevant Customs Circular in this regard. In case of a group company, if one company of a Group is a status holder, Corporate Guarantee may be given for another company by this company, which is not a status holder”.

2. Sub-para 3 of paragraph 2.33 of Handbook of Procedures Vol.I stands deleted.

This issues in Public interest.

(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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